



**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

WRIT PETITION (ST) NO. 36271 OF 2026

Imran Khan Pal

...Petitioner

Versus

Union Of India And Ors

...Respondents

...

Mr. Venkatesh Dhond, Senior Advocate, a/w Mr. Zulfiquar Memon, Mr. Kunal Vajani, Mr. Parvez Memon, Mr. Chirag Naik, Ms. Vaijayanti Sharma, Mr. Kush Agarwal, Mr. Mahesh Ahire, Ms. Drishti Singh, Mr. Kshemendra Bharadwaj, Mr. Aman Tiwari, Mr. Rohit Deoras, Mr. Soumyajoti Lodh, Ms. Lisa Memon, i/by MZM Legal LLP for the Petitioner.

Mr. Anil C. Singh, Additional Solicitor General of India, a/w Mrs. Savita Ganoo, Mr. D. P. Singh, Mr. Aman Mehta, Mr. Jainendra Sheth, Mr. Dhaval Sethia, Mr. Prithviraj Chauduri, Mr. Adarsh Vyas and Mr. Krishnakant Deshmukh for Respondent Nos.1 and 2.

Mr. Subhash Jha, i/by Law Global Advocates for the Intervenor.

Dr. Milind Sathe, AG, a/w Smt. Anjali N. Helekar, GP and Smt. Jyoti Chavan, Addl. GP for Respondent No.3-State.

...

**CORAM : MAHESH CHANDRA TRIPATHI, C.J. &
ADVAIT M. SETHNA, J.**

DATE : 27th OCTOBER, 2026.

P.C.:

1. Pursuant to our order dated 26th October 2026, the captioned Petition is listed today.

2. At the very outset, a request is made by Mr. Anil Singh, Ld. Additional Solicitor General of India, appearing for the Respondent – Union of India, for a short adjournment, until 2nd November 2026. Such request for adjournment is fairly not opposed by Mr. Dhond, Ld. Senior Counsel for the Petitioner.
3. In light of the above, the Impugned ‘Leave India Notice’ dated 14th October 2026, issued to the Petitioner by the Respondent No. 2 – Foreigners Regional Registration Officer (**‘FRRO’**), will be kept in abeyance, until the adjourned date of hearing i.e., 2nd November 2026.
4. Stand over to **2nd November 2026 at 3:00 P.M.**

[ADVAIT M. SETHNA, J.]

[CHIEF JUSTICE]